

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/1547/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.
To Shri T. Kalita,
District and Sessions Judge,
Dhubri.

Dated Guwahati the ^H12 March, 2020.

Sub: **Vehicle permission.**

Ref:- Your letter No.DJ.XIII-12/2012/881/E dated the 4th March, 2020.

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge, Dhubri to take his officially allotted vehicle to Guwahati, at his own cost, w.e.f. the evening of 07.03.2020 till his arrival, has been granted, subject to his leave/station leave permission for the period is granted by the District and Sessions Judge, Dhubri.

Yours faithfully,

sd/-

1549 **JT. REGISTRAR (VIGILANCE)**
Memo NO.HC.VII-129/2006/1548-A, dated 12.3.2020

Copy to:

1. Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge, Dhubri.
2. ✓ The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Rajan